

Also, these surrenderees would be provided a monthly stipend of ₹4000/- for a period of three years for vocational training. In addition, incentives for surrender of weapons/ammunition etc. are also provided under the said Scheme.

Under estimation of tax by Deptt. of Trade and Taxation, NCT of Delhi

1939. SHRI ANIL DESAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has seen audit report of CAG pertaining to NCT of Delhi for financial year 2012-13 commenting adversely regarding under assessment/short levy/loss of revenue to the tune of ₹2041.32 crore in 2238 cases by Department of Trade and Taxation, NCT of Delhi;

(b) if so, what action Government has taken against the tax officials for less assessment of taxes which has resulted in the loss of revenue to the exchequer;

(c) whether there is any possibility of demanding bribe in return of less tax assessment of the concerned shops and factories in the NCT of Delhi; and

(d) whether any fine is also imposed against the shop/factory owners?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. The audit report of Comptroller and Auditor General (CAG) have been gone through by the Government of NCT of Delhi. There are 870 cases reported in respect of Trade and Taxes Department indicating amount of ₹1691.65 crore. In VAT regime, default assessment is framed for violation of any of the provision of Delhi Value Added Tax Act, 2004 and Central Sales Tax Act, 1956. The recovery is affected as per law in default cases.

(c) The process of filing returns and assessment has been completely computerized to prevent any human interaction. However, in case of any complaint, action is initiated against the concerned official as per law.

(d) If the default is proved, penalty is imposed on the defaulting dealer as per provision of Delhi Value Added Tax Act, 2004 and Central Sales Tax Act, 1956.

Acid attacks in Delhi

1940. SHRI BAISHNAB PARIDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there have been unabated increase in acid attacks on the people in Delhi and NCR region;

- (b) if so, the details with reasons thereof;
- (c) whether the Government has devised certain action to control this menace;
- (d) if so, the details thereof; and
- (e) whether it is proposed to extend to the victims of this abuse both financially, physical and mental help to alleviate their sufferings ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) National Crime Records Bureau maintains State/UT-wise data on acid attack. State/UT-Wise available data on cases registered, number of women victims, cases charge-sheeted, persons arrested and persons charge-sheeted during the years 2011, 2012 and 2013 is given in the Statement (*See below*).

(c) and (d) Government has inserted two new sections 326A (Voluntarily causing grievous hurt by use of acid, etc.) and 326B (Voluntarily throwing or attempting to throw acid) in the Indian Penal Code through the Criminal Law (Amendment) Act, 2013 making acid attack a specific offence with effect from 03.02.2013. In addition, Ministry of Home Affairs has issued an advisory “Measures to be taken to prevent acid attacks on people and for treatment and rehabilitation of survivors” on 30th August, 2013 to all States/UTs with the objective of regulating sale of acids and minimize the easy availability of acids.

(e) The Ministry of Home Affairs is overseeing the implementation of Victim Compensation Scheme in States/UTs. The Scheme is mandatorily implemented by the States/UTs to provide compensation to the acid attack victims. The notification of the scheme by the States/UTs with a minimum compensation amount of ₹3,00,000/- in case of acid attack victims is also monitored by the Hon’ble Supreme Court.

As per section 357C of the Cr.PC. a responsibility has been cast on all hospitals to provide first aid or medical treatment, free of cost to victims of acid attack.

A new section 166B in the Indian Penal Code has been inserted to provide for punishment up to one year in case the hospitals (public or private) do not provide first aid or medical treatment, free of cost, to the victims of acid attack.

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|-------------------|---------------|----|----|----|-----|-----|----|-----|----|-----|-----|----|----|----|----|----|----|----|
| 17. | Meghalaya | 1 | 1 | 1 | 0 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NA | NA | NA | NA |
| 18. | Mizoram | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 19. | Nagaland | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 1 | 1 | 1 | 1 | 1 |
| 20. | Odisha | 1 | 1 | 1 | 1 | 1 | 2 | 3 | 1 | 7 | 7 | NA | NA | NA | NA | NA | NA | NA |
| 21. | Punjab | 9 | 10 | 8 | 12 | 12 | 4 | 4 | 1 | 10 | 3 | 10 | 10 | 4 | 14 | 13 | 13 | 13 |
| 22. | Rajasthan | 3 | 4 | 3 | 4 | 4 | 5 | 5 | 5 | 6 | 6 | NA | NA | NA | NA | NA | NA | NA |
| 23. | Sikkim | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 24. | Tamil Nadu | 0 | 0 | 0 | 0 | 0 | 1 | 1 | 0 | 1 | 0 | NA | NA | NA | NA | NA | NA | NA |
| 25. | Tripura | 0 | 0 | 0 | 0 | 0 | 1 | 1 | 1 | 1 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 26. | Uttar Pradesh | 14 | 18 | 13 | 17 | 17 | 11 | 15 | 11 | 18 | 18 | NA | NA | NA | NA | NA | NA | NA |
| 27. | Uttarakhand | 2 | 2 | 1 | 1 | 1 | 3 | 3 | 2 | 2 | 2 | NA | NA | NA | NA | NA | NA | NA |
| 28. | West Bengal | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA | NA |
| TOTAL (STATES) | | 70 | 84 | 61 | 112 | 112 | 76 | 92 | 64 | 121 | 106 | 50 | 63 | 34 | 64 | 57 | 57 | 57 |
| 29. | A&N Islands | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 30. | Chandigarh | 1 | 2 | 1 | 2 | 2 | 0 | 0 | 0 | 0 | 0 | 1 | 1 | 1 | 1 | 1 | 1 | 1 |
| 31. | D&N Haveli | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NA | NA | NA | NA | NA | NA |
| 32. | Daman & Diu | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| 33. | Delhi UT | 12 | 12 | 8 | 8 | 8 | 8 | 8 | 7 | 10 | 10 | 15 | 16 | 6 | 13 | 10 | 10 | 10 |
| 34. | Lakshadweep | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | NA | NA | NA | NA | NA | NA | NA |
| 35. | Puducherry | 0 | 0 | 0 | 0 | 0 | 1 | 1 | 1 | 1 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| TOTAL (UTs) | | 13 | 14 | 9 | 10 | 10 | 9 | 9 | 8 | 11 | 11 | 16 | 17 | 7 | 14 | 11 | 11 | 11 |
| TOTAL (ALL-INDIA) | | 83 | 98 | 70 | 122 | 122 | 85 | 101 | 72 | 132 | 117 | 66 | 80 | 41 | 78 | 68 | 68 | 68 |

Note: NA stands for data not available. Data is provisional